# Jharkhand Motor Vehicles Taxation (Amendment) Act, 2018

(Bihar ACT 8,1994 Adopted in Jharkhand Vide Transport and Civil Aviation Department Notification Number 171 Dated 18.01.2002.)

### झारखण्ड सरकार परिवहन एवं नागरिक विमानन विभागः; अधिसूचना संख्या 171/राँची, दिनांक— 18/01/2002

- (1) बिहार पुनर्गठन अधिनियम, 2000(2000 की अधिनियम संख्या—30) के भाग—11 की धारा—3 के अधीन दिनांक 15 नवम्बर, 2000 से झारखण्ड राज्य के स्वतंत्र रूप से अस्तित्व में आ जाने के फलस्वरूप" बिहार मोटर वाहन करारोपण अधिनियम, 1994(1994 का बिहार अधिनियम संख्या—8) अद्यतन संशोधन एवं यथावश्यक परिवर्तन सहित (Mutatis Mutandis) लोक हित और राज्य हित में दैनिक कार्यो का संचालन, पर्यवेक्षण एवं नियंत्रण हेतु इस अधिनियम को अंगीकृत किया जाता है।
- (2) बिहार पुनर्गठन अधिनियम, 2000 का भाग—X (शीर्षक—विधिक और विविध उपबंधों) की धारा—85 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए बिहार राज्य में 15 नवम्बर, 2000 की ठीक पहले तक लागू बिहार मोटर वाहन करारोपण अधिनियम, 1994 का विस्तार उक्त तिथि के समयाविध से बिहार पुनर्गर्ठन अधिनियम, 2000 के अधिनियम संख्या—30) का भाग—।। की धारा—3 के अधीन विनिर्दिष्ट एवं गठित सम्पूर्ण झारखण्ड राज्य में निम्निचित यथावश्यक संशोधनों एवं परिवर्त्तनों सिहत (Mutatis Mutandis) लागू समझा जायगा है, यथा—
- (क) "बिहार मोटर वाहन करारोपण अधिनियम, 1994 "यथापठित "झारखण्ड मोटर वाहन करारोपण अधिनियम, 2001" के रूप में स्वीकार्य और लागू होगा।
  - (3) यथा उपरोक्त अंकित अधिनियम का कार्य क्षेत्र सम्पूर्ण झारखण्ड राज्य होगा।
  - (4) यह दिनांक 15 नवम्बर, 2000 से प्रवृत माना जायगा।
- (5) उपर्युक्त प्रस्तुत इस अधिनियम (अद्यतन संशोधितों के साथ, यदि हो तो) में वैसे प्रत्येक स्थान पर अन्तर्विष्ट जहाँ कहीं भी "बिहार", "बिहार राज्य", "बिहार सरकार", "राज्य सरकार", या "पटना" शब्दों एवं "राज्य परिवहन आयुक्त "शब्दों का प्रयोग किया गया है, वहाँ उन सभी प्रत्येक स्थानों पर क्रमशः "झारखण्ड", "झारखण्ड राज्य", "झारखण्ड सरकार", "राज्य सरकार" या "राँची" एवं "परिवहन आयुक्त" शब्दों को प्रतिस्थापित किया जायगा।
- (6) उपरोक्त अंकित कंडिका—5 में अन्तर्विष्ट यथावश्यक परिवर्त्तनों सहित इस अधिनियम को अंगीकरण के पश्चात् झारखण्ड राज्य के अन्तर्गत अवस्थित प्रत्येक स्थानों और कार्यालयों के प्रबंधन, संचालन, पर्यवेक्षण और नियंत्रण की शक्तियाँ निहित हो जायगी।

### An Act to regulate imposition and levy of tax on Motor Vehicles in the State of Jharkhand.

Be it enacted by the Legislature of the State of Jharkhand in the Forth-Fifth year of the Republic of India as follows:-

#### 1. Short title, extent and commencement.—

- (1) This Act may be called the Jharkhand Motor Vehicles Taxation Act, 2001.
- (2) It shall extend to the whole of the State of Jharkhand.
- (3) It shall come into force with immediate effect.
- 2. Definitions. In this Act unless there is anything repugnant in the subject or context-
- (a) "Additional Motor Vehicles Tax" means the tax imposed under the provisions of subsection (2) of Section 5 of this Act.
- (b) "Appellate Authority" means the authority specified under Section 26 of this Act.
- (c) "Certificate or registration" "goods", "goods carriage", "gross vehicle weight, "invalid carriage Motor cab", "Motorcycle", "Motor Vehicle" "Private Service vehicle", "trailer" "unladen weight", "registering authority", "tractor", "transport vehicle" and any other expression, not specifically defined in this Act shall have the same meaning assigned to them respectively in the Motor Vehicles Act, 1988 (Act No. 59 of 1988).
- (d) "Motor Vehicles Tax" means the tax imposed under sub-section (1) of Section 5 of this Act.
- (e) "One-time fax" means the tax imposed on personalised vehicles under sub-section (1) of Section 7 of the Act.
- (f) "Owner" means every registered owner or person having possession or control of a motor vehicle.
- (g) Replacement of Sub-section -2(g) of Section 2 of Jharkhand Motor Vehicles Taxation Act, 2001.

Sub-section 2(g) of the Section 2 of Jharkhand Motor Vehicles Taxation Act, 2001 will be replaced by following:-"Personalised Vehicle" means a motorcycle (including moped scooter and cycle with attachment for propelling the same by mechanical power) and a Motor car with seating capacity of more than three but not exceeding five which are solely used for personal purposes".(Jharkhand Motor Vehicle Taxation (Amendment) Act 2011 Gazette No.325 Dated 09.05.2011)

- (h) Sub section 2 (h) of section 2 of Jharkhand Motor Vehicles Taxation Act, 2001 shall be replaced as follows:-
- " Personalized vehicle means all two wheelers (Moped, Scooter, Scooty, Motorcycle etc.) and four wheelers such as motor car, Omni Bus or station wagon, having Two (2) seats to Twelve (12) seating capacity including driver which are solely used for personal purposes". (Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)
- (i) "Prescribed" means prescribed by rules made under this Act.
- (j) "Registered owner" means a person in whose name a motor vehicle is registered under the Motor Vehicles Act, 1988.
- (k) "Revisional Authority" means the authority specified under Section 27 of this Act.
- (I) "Schedule" means the schedules appended to this Act.
- (m) "Taxing Officer" means any officer appointed under Section 3.
- (n) "State Transport Commissioner" means the Transport Commissioner appointed by the State Government.
- (o) "Tax token" means the tax token granted under sub-section (1) of Section 11.
- (p) "Tax" means the tax imposed under his Act and includes, Motor Vehicles Tax, Additional Motor Vehicles Tax and differential tax or Onetime tax which ever is applicable.
- (g) "Year" means a financial year.
- **3. Appointment of taxing officers.** The State Government may, by notification appoint any person as Taxing Officer to exercise and perform within such areas may be specified in such notification, the powers and duties conferred and imposed on the Taxing Officer by this Act, or by Rules made thereunder.
- **4. Remission for vehicles used solely for agriculture.** Nothing in this Act shall apply to a motor vehicle used solely for the purposes of agriculture.
- **Explanation.** A motor vehicle used for transporting agricultural produce shall not for the purpose of this section, be deemed to be used solely for the purpose of agriculture.
- **5. Levy of tax.** (1) Subject to other provision of this Act, on and from the date of commencement of this Act, every owner of a registered motor vehicle shall pay tax on such vehicle at the rate specified in Schedule-I.

#### 2[XXX]

(3) The State Government may, by notification from time to time, increase the rate of tax specified in the Schedules:

Provided that no such increase shall, during any year exceeding fifty percent of the rate of taxes prescribed in the Schedules.

New sub-section - 5(4) will be inserted after sub-section-5(3) of section 5 of Jharkhand Motor Vehicles Taxation Act, 2001 as following:-

"5(4) In case of vehicle not having certificate of fitness and valid permit tax with penalty will be due from the date of default as if it were for vehicle having valid fitness and permit" (Jharkhand Motor Vehicle Taxation (Amendment) Act 2011 Gazette No.325 Dated 09.05.2011)

A new sub- section 5 (5) shall be inserted in section 5 of the Jharkhand Motor Vehicles Taxation Act, 2001 as follows:-

"Every owner of the transport vehicles, being more than 12 years old and personalized vehicles being more then 15 years old shall be liable to pay "GREEN TAX" at the rate of 10% on the total payable tax." (Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

Sub- Section 5 (6) in section 5 of the Jharkhand Motor Vehicles Taxation Act, 2001 shall be inserted.

Section 5(6):- A rebate at the rate of 25% of total liable tax shall be permissible to all the vehicles which comes under the definition of "Battery operated vehicles under Central Motor Vehicles Rule 1989". (Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

<sup>2 [</sup>Subject to other provisions of this Act, on and from the date of commencement of this Act, every owner of a registered motor vehicle shall pay additional Motor Vehicle Tax on such vehicle at the rate specified in Schedule-II.]

**6. Tax payable by a manufacturer or a dealer.** - A tax at the annual rate specified in Schedule-III in lieu of the rates specified in Schedule-1 shall be paid by a manufacturer of or a dealer in motor vehicles, in respect of the motor vehicles in his possession in the course of his business as such manufacturer or dealer under the authorisation of trade certificate granted under the Central Motor Vehicles Rules, 1989.

# Replacement of schedule specified under section 6 of Jharkhand Motor Vehicles Taxation Act, 2001.

"Schedule- III specified under section 6 of the Jharkhand Motor vehicles Taxation Act, 2001 for payment of tax shall be replaced by new specified schedule-III."

### (Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

**7. Payment of tax.** - (1) Onpersonalised vehicles, one time tax for the whole life of the vehicle shall be levied at the time of registration at the rates specified in Schedule-I: Provided that the personalised vehicle registered prior to February 1,1992 for which One-time tax has not been paid, shall have to pay One-time tax at the rates prescribed in Schedule-I within 30 days of the expiry of the existing tax token otherwise an interest at the rate of two per cent per month shall be charged on the amount of tax due together with the arrears and penalty, if any calculated up to 30th November, 1993 at the rate of annual tax leviable prior to 1st February, 1992.

Proposed schedule I part A will replace schedule I part A in sub-section 1 of section 7 of Jharkhand Motor Vehicles Taxation Act, 2001.

(Jharkhand Motor Vehicle Taxation (Amendment) Act 2011 Gazette No.325 Dated 09.05.2011)

The specified schedule -1 part (A) under sub- section (1) of Section(7) of Jharkhand Motor vehicles taxation Act. 2001 shall be replaced by new specified schedule 1 part (A)

"Provided that in case of non-payment of one time - tax within 7 days from the date of commencement of this act or in case of belated payment of one time tax, a simple interest at the rate of 2% per month on due tax shall be charged."

(Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

(2) Where a One-time tax for any motor vehicle has been paid and the registration of the vehicle has been cancelled for any reason whatsoever or the vehicle has been removed to any place outside the State on account of transfer of ownership or change of address, a refund of the tax at the rates provided in Schedule-I, shall be payable on an application made with such period, and subject to such conditions as may be prescribed:

Provided that in case of removal of vehicle to any place outside the State on account of transfer of ownership or change of address, the refund of tax shall be considered only after receipt of proof of such transfer of ownership, or change of address:

Provided further that where the rates of tax leviable under the Act are revised by notification in the Official Gazette the State Government may, from time to time, by notification in the Official Gazette, correspondingly revise the rate of refund and the refund of tax, payable in respect of vehicles registered on or after the date of such notification shall be made at such revised rates.

# Replacement of schedule specified under Section (7) of Jharkhand Motor Vehicles Taxation Act.- 2001.

The Specified schedule-1 Para- B under sub-section (2) of section 7 of Jharkhand Motor vehicle taxation act, 2001 shall be replaced by a new schedule 1 part (B)

### (Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

(3) [in case of vehicle other than personalised vehicles the tax may be paid for one or more quarterly periods at the annual rate of the tax payable for the quarter],

Provided that the tax paid for any period less than a quarterly period, shall be  $1/12^{th}$  of the annual rate of tax for every month or part of a month comprising such period.

# The Proviso of section 7 (3) of Jharkhand Motor Vehicles Taxation Act, 2001 shall be replaced as follows:-

"Provided that for every transport vehicle (excluding goods carriage and motor cab), Motor vehicle tax will be calculated on the basis of number of seats excluding driver and conductor as mentioned in column 2,3 and 4 of table given below on the criteria of wheel base:-

a) Table for seats in respect of nature of vehicles according to wheel base

Wheel Base (In inch)	Ordinary Bus	Semi Deluxe Bus	AC Deluxe Bus
1	2	3	4
243	63	50	45
228	61	49	41
216	55	44	37
210	54	43	36
206	53	42	36
205	53	42	35

203	53	42	35
204	53	42	35
190	48	38	32
180	40	32	27
179	38	30	25
176	37	30	25
167	33	26	22
166	33	26	22
165	33	26	22
163	32	26	21
163	28	22	19
142	25	20	17

 b) In case of motor vehicles, manufactured by company, the tax shall be calculated on the basis of approved seats by authorized agencies as per Rule
 126 of central motor vehicles rules, 1989.

(Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

(4) In case of motor vehicles temporarily registered under Section 43 of the Motor Vehicles Act, 1988 the tax for vehicles other than personalised vehicles shall be levied at the rate of 1/12th of the tax payable for the year for such vehicles. In case of extension of the period of temporary registration under the proviso to subsection (2) of Section 43 tax at the rate of 1/12th payable for the year shall be payable on every extension of temporary registration for period of 30 days or part thereof:

Provided that for temporary registration of personalised vehicles the rate of tax will be Rs. 50 for a Motorcycle (including moped, Scooter and Cycle with attachment for propelling the same by mechanical power) and Rs. 100 for a motor car.

Amendment in proviso of sub- section 4 of section 7 of Jharkhand Motor Vehicles Taxation Act, 2001.

"Tax for temporary registration, mentioned under provision of section 7(4), is being replaced by Rs. 100/- (One Hundred) and 400/- (Four Hundred) in place of Rs. 50/- and Rs. 100/-"

### (Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

(5) Notwithstanding anything contained in this section, the Government may, by notification, for time to time, direct that a temporary tax token may be issued in respect of a transport vehicle registered in other State plying temporarily in the State on payment of such tax and subject to such conditions as may be specified in the said notification:

# Sub Section (5) along with its provision of section 7 of Jharkhand Motor Vehicles Taxation Act, 2001 shall be replaced as follows:-

"The Government may, by notification from time to time, direct that a temporary tax token may be issued in respect of Transport vehicle registered in other state plying temporarily in this State on payment of tax as per rate of tax specified in the said notification."

### (Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

Provided that quarterly tax shall not be collected in respect of transport vehicles coming from other States intending to ply temporarily in the State and in any condition the following rate of tax shall not exceed.

- (a) In case where the tax token relates to a period not exceeding seven days an amount equal to twenty per cent of tax payable for a quarter in respect of the vehicle registered in the State;
- (b) In case where the tax token relates to a period not exceeding fourteen days, an amount equal to thirty per cent of the tax payable for a quarter in respect of the vehicle registered in the State;
- (c) In case where the tax token relates to a period exceeding fourteen days not exceeding thirty days, an amount equal to forty-five per cent of the tax payable for a quarter in respect of the vehicle registered in the State; and
- (d) In case where the tax token relates to a period exceeding thirty days at a time, an amount equal to the aggregate of forty-five percent of the tax payable for a quarter for the first thirty days in respect of the tax payable for a quarter for the first thirty days in

respect of the vehicle registered in the State and thirty per cent of such tax for every period of fourteen days or part thereof in excess of thirty days.

- (6) At the time of making payment of any period under sub-sections (1), (2) or (3).
- (a) A valid certificate of registration and a valid certificate of insurance in respect of the motor vehicle complying with the provisions of the Motor Vehicles Act, 1988 shall be produced before the taxing officer; and
- (b) It shall be furnished to the taxing officer a declaration in duplicate in the prescribed form with the prescribed particulars specifying the taxing officer from whom the tax token, if any, had been last, obtained and showing that the tax payable against the vehicle has actually been paid.

## Sub- Section -7 in section 7 of Jharkhand Motor Vehicles Taxation Act, 2001 shall be inserted as follows:-

" **Sub section -"7" -** One Time tax at the time of registration shall be levied at the rate of 4% (Four Percent) of the cost of the tractor excluding GST,

Provided that one time- Tax at the time of Registration of Trailer of a tractor shall be liable to pay Rs. 5,000/- (Rupees Five Thousand)."

(Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

- **8. Payment of differential tax.** (1) When a motor vehicle, in respect of which tax for any period has been paid is altered during such period or is proposed to be used during such period in such a manner in respect of which a higher rate of tax is payable, the owner of the vehicle, shall pay to the taxing officer a differential tax of a sum which is equal to the difference between the tax already paid and the tax which becomes payable in respect of such vehicle for the period for which the higher rate of tax is payable in consequence of the alteration or the proposed use as the case may be.
- (2) Payment of differential tax under sub-section (1) shall be made within such time and in such manner as may be prescribed.

**Explanation-I.** - In determining the differential tax any broken period in a month shall be reckoned as a full month.

**Explanation-II.** - A motor vehicle shall be deemed to have been altered if there is a change in the manner of its actual use irrespective of the facts as to whether such alteration has not been taken notice by the Registering Authority under Section 52 of the Motor Vehicles Act, 1988.

**9. Tax where to be paid.** - (1) For newly registered vehicles, the tax shall be paid to the taxing officer in whose jurisdiction or the place of registration falls.

The following proviso shall be inserted in sub- section 1 of section 9 of Jharkhand Motor Vehicles Taxation Act, 2001:-

"Provided that the computerized Token issued under - "E- payment scheme launched by the State Government for the payment of road tax paid by the owner of the vehicle in proper manner through debit card/ credit card/ internet banking etc. shall be treated as a valid Tax-Token under the Act, Signature of the taxiing officer shall not be required on such tax token. Similarly tax token issued through "VAHAN" software shall not require the signature of the taxing officer"

### (Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

- (2) For the vehicles which are already registered on or before the date of commencement of this Act, the tax shall be continued to be paid to the taxing officer to whom the tax was last paid just before the commencement of this Act.
- (3) If an owner of a vehicle other than a personalised vehicle changes his place of business or residence and his new place of residence or business falls within the jurisdiction of an other taxing officer, he can (a) either continue to pay the tax at the place where the previously paid tax, or (b) start the payment of the tax to the other taxing officer in whose jurisdiction his new residence or place of business falls: Provided that the new taxing officer shall not accept the payment of tax till the owner presents before him a "No objection Certificate" from the previous taxing officer in the manner and the form prescribed.
- **10. Rebate on payment of tax paid in advance.** A rebate of [5%] on the annual tax payable in respect of transport vehicles shall be allowed if such annual tax is paid in advance.
- **11. Grant of tax token and receipt of payment of tax.** (1) The taxing officer shall grant a receipt and a tax token in the prescribed form in the prescribed manner to every person who pays motor vehicle tax or additional motor vehicle tax under Section 7 or differential tax under Section 8 in respect of any motor vehicle.
- (2) The taxing officer shall endorse the particulars of tax paid in the certificate of registration granted in respect of the vehicle under the Motor Vehicles Act, 1988.
- **12. Refusal of acceptance of tax.** Subject to other provisions of this Act, the taxing officer shall not accept the tax or penalty, if any, in respect of a motor vehicle for the

current period unless the arrears of taxes and penalties due in respect of the vehicle have been fully paid or settled.

" Provided that in case of outstanding amount arrears of tax and penalty Rs. 50,000/- (Fifty Thousand) for goods and passenger vehicles Rs. 10,000/- (Ten Thousand) for three wheelers and Rs. 25000/- (Rs. Twenty Five Thousand) for light motor vehicles an authority not below the rank of Transport commissioner or an officer authorized by him may order to accept such outstanding amount with current tax in monthly installment, preferably within two months after receipt of application which shall not in any case be more than four installments and in such case a provisional tax token may be issued by the taxing authority".

### (Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)

- **13.** Liability of successor to pay arrears. (1) If the tax payable in respect of any motor vehicle remains unpaid by any person liable for payment thereof and such person before having paid the tax has transferred the ownership of such vehicle or has ceased to be in possession or control of such vehicle, the person to whom the ownership of the vehicle has been transferred or the person who has come in possession or control of such vehicle shall be liable to pay the said tax;
- (2) Nothing contained in this section shall be deemed to affect the liability of the person who has transferred the ownership or has ceased to be in possession or control of such vehicle, for payment of the said tax.
- 14. Transport vehicles registered outside Jharkhand not to be used or kept for use unless tax paid. Notwithstanding anything contained in Section 7, no transport vehicle under a permit granted by a competent transport authority of any other State under the provisions of Motor Vehicles Act, 1988 (Act no. 59 of 1988) shall be used or kept for use in Bihar unless there has been paid in respect thereof, tax calculated at the appropriate rate specified: [In Schedule-I and additional motor vehicle tax as specified in Schedule-Ii for the entire period for which the permit is valid in the State of Jharkhand:] Provided that motor vehicles plying in Jharkhand, under permits granted by appropriate Transport Authorities of such States as have agreed on reciprocal basis to exempt motor vehicles plying in those States under permit granted by competent Transport Authorities of this State, shall not be required to pay any tax under this section other than the additional motor vehicles tax:

Provided further that the permit holders opting for the State of Jharkhand under the National Permit Scheme, granted by a competent transport authority of other State under sub-section (12) of Section 88 of the Motor Vehicles Act, 1988 shall be required to pay in respect thereof a sum to be fixed by the State Government as composite fee in lieu of the tax and additional tax on an annual basis in advance by bank draft or by other means prescribed to the officer authorised by such State Government in this behalf.

Insertion of new proviso in section 14 of Jharkhand Motor Vehicles Taxation Act, 2001.

Two new proviso will be inserted in section 14 of Jharkhand Motor Vehicles Taxation Act, 2001 as following:-

"Provided that such motor vehicles which are registered in other States and being plied in the State of Jharkhand by owner of the vehicles, if they are found without valid tax payment/permit then period of operation for these vehicles will be deemed to be minimum of seventeen weeks prior to the date of being found (even if the vehicle has plied for a lesser period) and for such vehicles rates will be as given in sub-section 5 (read with section-14) of section - 7 of this Act for a minimum period of seventeen weeks."

" Provided that motor vehicles found after expiry of valid temporary permit, amount due will be calculated for minimum of one week and maximum of one month after the expiry of temporary permit."

(Jharkhand Motor Vehicle Taxation (Amendment) Act 2011 Gazette No.325 Dated 09.05.2011)

- **15.** Power of the State Government to exempt certain motor vehicles from payment of the tax. (1) The State Government may, by notification make an exemption, reduction in the rate or other modification in regard to the tax payable in respect of any motor vehicle or class of motor vehicles.
- **16. Grant of exemption token.** The Taxing Officer shall, in respect of motor vehicles which have been exempted from payment of tax under Section 15, grant an exemption token in the prescribed form.
- 17. Prior intimation of a temporary discontinuance of use of a vehicle. (1) Whenever any motor vehicle becomes incapable of use due to disability caused by mechanical breakdown or litigation [or natural calamities or compelling personal reasons] or due to other causes prescribed by State Government for any period more than a month, the owner shall, on or before the date of expiry of the term for which the tax has been paid, furnish to the taxing officer an undertaking duly signed and verified in the prescribed form and specifying the period aforesaid and the place where the motor vehicle is to be kept alongwith the current registration certificate, fitness certificate, and tax token, and such other particulars as may be prescribed and shall from time to time by furnishing, further undertaking give prior intimation to the concerned taxing officer of the extension, if any, of the said period and the changes, if any of the place where the motor vehicle shall be kept. The owner shall also surrender the permit of the vehicle to the Transport Authority which has granted permit to it with intimation to the Taxing Officer:

Provided that no such undertaking shall relate to a period exceeding six months at a time.

- (2) If at any time during the period covered by an undertaking as aforesaid the motor vehicle is found being used or is kept at place in contravention of any such undertaking such vehicle shall for the purpose of this Act, be deemed to have been used through the said period without payment of tax.
- (3) In the absence of any undertaking delivered under sub-section (1) every motor vehicle liable to pay tax under this Act shall be deemed to have been used or kept for use within the State.
- **18. Refund of tax.** (1) When any person has paid tax in respect of a motor vehicle, he shall be entitled to a refund in the following circumstances. -
- (a) Where an undertaking has been delivered under sub-section (1) of Section 17 in respect of such motor vehicle, which has not, in the opinion of taxing officer after due enquiry as prescribed, been found to be false, by the time the application for a refund is made, and the period specified in the said undertaking comprises any period for which tax has been paid in respect of such vehicle for each calendar month of the period for tax has been paid and which remained unexpired on the date of delivery of the said undertaking of an amount equal to one twelfth of the annual tax payable on such vehicle,
- (b) Where excess tax has been paid for any period due to over assessment made by the taxing officer or otherwise, the amount paid in excess of the amount payable, and
- (c) Where, after payment of tax in respect of vehicle, it is found that the vehicle is not subject to tax, the tax so paid:

Provided that no such refund shall be made unless the person claiming the refund has made an application in that behalf to the concerned Taxing Officer within one year from the date on which the refund became due and every such refund shall be subject to such conditions as may be prescribed:

Provided further that the Taxing Officer will be competent to sanction such refunds upto a limit prescribed and in a case of excess amount refer the matter to the State Transport Commissioner or to any officer authorised by the State Government.

(2) Any amount due to be refunded under clause (a) or clause (b) of subsection (1) may, at the option of the applicant be adjusted towards the tax due for any subsequent period:

Provided that, if any, tax or penalty due from the applicant in respect of any previous period remains outstanding, the amount to be refunded shall be adjusted first towards the outstanding dues and the balance, if any, shall be refunded.

19. Exemption and write off taxes. - If an undertaking has been delivered under subsection (1) of Section 17 in respect of a Motor Vehicle and the period specified in the said undertaking comprises of any period for which tax has not been paid, the owner of a vehicle shall file an application alongwith necessary papers before the taxing officer on or before the date the tax was last paid, and the taxing officer shall conduct due enquiry as prescribed and if the undertaking has not been found false till the expiry of

period for which exemption of payment for tax is claimed, he shall after being satisfied disposed of the claim in the prescribed manner:

Provided that the taxing officer shall be competent to write off the arrears of the tax upto a maximum amount which may be prescribed by the State Government in case the arrears exceed the prescribed amount he may refer the matter alongwith necessary records, to the State Transport Commissioner or to any officer authorised by the State Government.

**20. Display of tax token.** - No motor vehicle shall be used or kept for use within the State unless the valid tax token issued under Section 11 in respect of the said vehicle has been obtained and such token is displayed on the vehicle in the prescribed manner.

### 21. Recovery of tax, penalty or fine as arrears of land revenue. - Replacement of section 21 by sub-section 21(a) and 21(b)

New sub-section 21(a) and 21(b) will replace section 21 as following:-

- "21(a) Arrear Tax or Penalty will be recovered as per the process of recovery of land revenue. Motor vehicle or part-thereof having arrear of tax or penalty can be sold or auctioned irrespective of whether that vehicle is within or outof control of the person responsible for payment of arrear tax and penalty."
- "21(b) Every owner of vehicle (commercial or private) paying annual taxwill be required to give the details of his Bank Account and a Certificate of being in good financial condition from concerned bank with the application for registration or permit for such vehicles, in the case of default in tax payment the vehicle may be seized by registering authority or collecting authority. (Jharkhand Motor Vehicle Taxation (Amendment) Act 2011 Gazette No.325 Dated 09.05.2011)
- **22. Search and seizure.** (1) Any taxing officer, or any officer of the Motor Vehicles Department not below the rank of Inspector of Motor Vehicle or any other officer specially authorised by the State Transport Commissioner in this behalf may-
- (a) enter at any time between sunrise and sunset any building or premises where he has reason to believe that a motor vehicle is kept; or
- (b) require the driver of any motor vehicle in any public place to stop such vehicle and cause it to remain stationary so long as may reasonably be necessary for the purpose of satisfying himself that the amount of tax in respect of such vehicles has been paid and the tax token has been obtained.
- (2) If the tax or penalty or both tax and penalty has not been paid in accordance with the provision of this Act the officer may, while proceeding under sub-section (1) seize the motor vehicles and detain it till the tax is paid and on such seizure the said officer shall take such step as he may consider proper for the temporary safe custody of the vehicle, and the owner, the person in-charge or the driver thereof shall be bound to comply with

the order and directions as the said officer may in respect of the movement of such vehicle, issue for giving effect to such seizure:

Provided that no such seizure shall be made and vehicle shall be retained in custody except in such manner and under such circumstances and subject to such conditions as may be prescribed by the State Government having regard to the reasonable convenience and facility of transport of the passengers and goods, if any.

Insertion of sub-section 22(3) after sub-section 22(2) of section 22 of Jharkhand Motor Vehicles Taxation Act, 2001.

"22(3) seized vehicles having tax or penalty arrear will be released only after certificate of having paid all the penalty and taxes is produced by the owner of the vehicle. (Jharkhand Motor Vehicle Taxation (Amendment) Act 2011 Gazette No.325 Dated 09.05.2011)

- **23.** Liability to pay penalty for non-payment of tax in time. If the tax payable in respect of a vehicle other than personalised vehicle has not been paid during prescribed period, the person liable to pay such tax shall pay, together with arrears to tax, a penalty at the rate prescribed by the State Government.
- **24. Restriction on use of motor vehicle in certain cases.** Any person liable to pay tax under this Act shall not use or allow the use of any motor vehicle where he has reason to believe that the tax token, tax receipt or permit have been forged, tampered or fraudulently obtained.
- **25.** Permits to be invalid in case of non-payment of tax within the prescribed period. Notwithstanding anything contained in Motor Vehicles Act, 1988 (Act 59 of 1988), if the tax due in respect of a transport vehicle is not paid within the prescribed period, the permit shall be invalid from the date of expiry of the prescribed period till the tax is actually paid.
- **26. Appeal.** (1) Any person aggrieved by any order or direction of the Taxing Officer or by seizure under sub-section (2) of Section 32 may, within the prescribed time and in the prescribed manner, prefer an appeal to prescribed authority on payment of such fees, as may be prescribed.
- (2) Every appeal shall be heard and disposed of in the prescribed manner

(3) Every decision on such appeal shall, subject to provisions of Section 27, shall be final and shall not be called in question in any court of law.

(4) The Appellate Authority may on his own motion call for the record of any case in which an order has been passed or a direction has been given by the Taxing Officer, or which relates to seizure or release of the vehicle under Section 22 and may pass such order in relation to the case as it deems fit if it finds that the order in question was without jurisdiction or illegal.

- **27. Revision.** Any person aggrieved by any order of the Appellate Authority passed under Section 26 may, within prescribed time from the date of the order and in the prescribed manner on payment of prescribed fees apply to the prescribed authority praying for a revision of such order on the ground that the decision is not in conformity with law and the said Revisional Authority may pass such order as it may deem fit: Provided that the Revisional Authority shall not pass an order under this section prejudicial to any person without giving him a reasonable opportunity of being heard.
- **28. Penalties.** (1) (a) Whoever uses a motor vehicle or keeps a motor vehicle for use without having paid tax or additional tax or differential tax in respect of such vehicle shall be punished with fine, not exceeding in the case of the first offence twice and in the case of a second or any subsequent offence three times the amount of annual tax payable for the motor vehicle in respect of which offence is committed.
- (b) Whoever intentionally delivers in respect of a motor vehicle any declaration or undertaking wherein the particulars required by or under this Act, is falsely given or incorrectly stated, shall, on conviction be punished with fine not exceeding for the first offence, twice and for every subsequent offence three times the amount of annual tax payable for the vehicle in respect of which the offence is committed.
- (2) Whoever not being a person liable to pay tax drives a motor vehicle knowing of having reasons to believe that the tax payable in respect of such vehicle has not been paid shall, on conviction, be punished for the first offence with fine which may extend to Rs. 300/- and for every subsequent offence with fine which may extend to Rs. 500/-.
- (3) Any person who fails to exhibit the tax token in the manner prescribed under Section 20 shall be punished with a fine which may extend to Rs. 500/-.
- (4) Any person who has claimed refund or exemption of tax on the basis of an undertaking given under Section 17 or 18 which is found to be misrepresentation of facts or fraud, shall, on conviction be punished for the first offence with a fine which may extend to the amount claimed for refund or exemption and for every subsequent offence four times the amount claimed for refund or exemption.
- (5) Any person who contravenes the provisions of Section 24 shall, be liable for punishment of a simple imprisonment which may extend to six months or to fine which may extend to Rs. 1,000/- or with both and the vehicle shall also be forfeited to the State Government.
- (6) Whoever contravene any of the provisions of this Act or the Rules made hereunder shall, if no specific penalty has been prescribed for the offence in the preceding subsection, be punished with fine which may extend uptoRs. 500/- and in the event of such person having been previously convicted of any offence under this Act or in the Rules made thereunder, with a fine which may extend uptoRs. 1,000/-.
- **29. Compounding of offence.** Where any person is accused of an offence under Section 28 except of an offence under sub-section (5) of Section 28, shall be lawful for him to pay to the prescribed officer by way of compounding for such offence, a sum of money as may be prescribed together with the amount of tax and penalty, if any, which

may be due from him and such compounding shall have the effect of an acquittal and no further proceedings shall be taken against such person in respect of such offence.

- **30. Bar of jurisdiction.** The liability of a person to pay the tax shall not be questioned or determined in any manner by any authority other than that as provided in this Act or in the Rules made thereunder and no prosecution, suit or other proceeding shall lie against any officer of Government for anything done or intended to be done in good faith under this Act.
- **31. Power to make Rules.** (1) The State Government may subject to the condition of previous publication, make rules for the purpose of carrying into effect the provisions of this Act.
- (2) In particular and without prejudice to the generality of the foregoing powers such rules may provide for all or any of the following matters, namely-
- (i) To prescribe the form of any declaration, certificate and particulars to be stated therein.
- (ii) To prescribe the form of undertaking to be delivered under Section 17 and particulars to be stated therein, papers and documents to be appended thereto and the time within which such undertaking shall be delivered.
- (iii) To prescribe the form of tax token for personalised vehicles and other vehicles and exemption token and the manner in which those tokens shall be displayed on motor vehicles.
- (iv) To prescribe the quarterly period, for the purpose of Section 7.
- (v) To prescribe the powers and duties of the Taxing Officer.
- (vi) To regulate the manner in which refund or deduction or exemptions may be claimed and the manner of disposal of those claims.
- (vii) To regulate the seizure, detention, auction and sale and release of motor vehicles under Sections 21 arid 22.
- (viii) To prescribe the manner, the time-limit and the fees payable for preferring an appeal or revision and the hearing and disposal thereof.
- (ix) The issue of duplicate tax token and of certified copies of the record of the taxing officer and the fee chargeable thereof.
- (x) To prescribe the manner in accordance with which the taxing officer may dispose of the matters before him.
- (xi) The forms of "No objection Certificate" under Section 9 and the manner in which such certificate shall be issued.

- (xii) Any matter which is to be or may be prescribed.
- (3) Every such rule made shall be laid as soon as may be after it is made, before each house of the State Legislature while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, both houses agree in making any amendment in the rule or both houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be however, any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.
- **32. Repeal and savings.** (1) Bihar Motor Vehicles Taxation Ordinance, 1994 (Bihar Ordinance No. 2 of 1994) is hereby repealed.
- (2) Notwithstanding such repeal any notification, rule, regulation, order or notice issued or any appointment of declaration made or exemption granted or any confiscation made or any penalty or fine imposed, any forfeiture, cancellation or any other thing done, or any other action taken under the said Ordinance shall so far as it is not inconsistent with the provisions of this Act, be deemed to have been issued, made granted, done or taken under this Act. Any document referring to any of the provisions of the repealed Ordinance shall be construed as referring to the corresponding provision of this Act as if this Act was in force on the date action was done or taken.
- (3) Any penalty payable under any of the provisions of the repealed Ordinance may be recovered in the order in this Act but without prejudice to any action already taken for recovery of such penalty under the authority of the repealed Ordinance.
- (4) The mention of particular matters in this section shall not be held to prejudice or affect the general application of Section 6 of the General Clauses Act, 1897 (Act 10 of 1897) with regard to the effect of repeals.

[Schedule-I]

#### Part-A

#### <u> Schedule - 1 Part (A)</u>

### Rate chart of one-time tax for personalized vehicles (See Sub-section (i) of section 5 & 7)

Clause	SI.No.	Stages of Registration	Class of Motor Vehicles		
			Two wheeler motor vehicle	Personalized four wheeler motor vehicle (2 to 12 seating capacity)	Additional Tax under Clause A & B Column No. 5
1	2	3	4 5		6
А		Up to one year of age at the time of registration or first registration	One time tax at the rate of 6% of cost of vehicle excluding GST	One time tax at the rate of 6% of cost of vehicle excluding GST	

В		If the Motor vehicle is	Percentage of one	Percentage of one	one-time tax under clause A & B Column No5 provided the owner of such vehicle already owns a personalized vehicle in his/her name.  (ii) Extra Additional tax at the rate of 3% on the cost of the vehicle exceeding Rs.15 lacs excluding GST shall be levied on payable one-time tax under clause A & B Column no5 provided the owner of such vehicle does not possess any other personalized vehicle in his/her name prior to it.
В		already registered and its age from the first registration is	time tax levied	Time tax Levied under clause A column (5)	
	1	More than one year but not more than two years	95%	95%	
	2	More than two year but not more than three years	90%	90%	
	3	More than three year but not more than four years	85%	85%	
	4	More than four year but not more than Five years	80%	80%	
	5	More than Five year but not more than Six years	75%	75%	
	6	More than Six year but not more than Seven years	70%	70%	
	7	More than Seven year but not more than Eight years	65%	65%	
	8	More than Eight year but not more than Nine years	60%	60%	
	9	More than Nine year but not more than Ten years	55%	55%	
	10	More than Ten year but not more than Eleven years	50%	50%	
	11	More than Eleven year but not more than Twelve years	50%	50%	

12	More than Twelve year but not more than Thirteen years	50%	50%	
13	More than Thirteen year but not more than Fourteen years	50%	50%	
14	More than Fourteen year but not more than Fifteen years	50%	50%	
15	More then Fifteen years	50%	50%	

#### Schedule-I

Part B

Chart indicating,the Scale of Refund for Personal Vehicles

#### (See sub-section (2) of Section 7)

SI.No.	Scale of refund	Class of Motor Vehicles		
		Two wheeler motor vehicle	Personalized four wheeler motor vehicle (2 to 12 seating capacity)	
1	2	3	4	
	If after registration certificate of registration of the vehicle on its exit from the State takes place	Refund of the tax paid as a percentage of one-time tax levied under schedule -1 part A	Refund of the tax paid as a percentage of one-time tax levied under schedule-1 Part- A	
1.	Within one year	92%	92%	
2.	After one year but within two years	85%	85%	
3.	After two year but within three years	78%	78%	
4.	After three year but within four years	71%	71%	
5.	After four year but within five years	64%	64%	
6.	After five year but within six years	57%	57%	
7.	After six year but within seven years	49%	49%	
8.	After seven year but within Eight years	41%	41%	
9.	After Eight year but within Nine years	33%	33%	
10.	After Nine year but within Ten years	25%	25%	
11.	After Ten year but within Eleven years	17%	17%	
12.	After Eleven year but within Twelve years	9%	9%	

13.	After Twelve year but	NIL	NIL
	within Thirteen years		
14.	After Thirteen year but	NIL	NIL
	within Fourteen years		
15.	After Fourteen years	NIL	NIL

### [Schedule-I]

# Part- "C" Rate chart of Motor Vehicles (See Sub-section (1) of section 5)

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SI. No.		Class of Vehicle		Annual rate of tax on motor vehicles
1		Carriage for disabled persons		Nil
2		Goods carriage excluding  Trailers -		
	a)	Upto 1000 Kgs registered laden weight capacity	i)	One time tax of Rs. 9000/- at the time of registration in the State for 10 year from the date of first registrations shall be levied on goods vehicles upto 1000 kg of weight capacity  Provided that one time tax payable by such vehicles already registered shall be calculated after deduction of the tax amount already paid earlier  Provided further that no one time tax shall be payable if the vehicle had already paid more than Rs. 9000/- as taxes
			ii)	For goods vehicles more than 10 years old one time tax of Rs. 9,000/- shall be levied for a period of every five years thereafter shall be levied.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid after 10 years period or 15 years which ever may be applicable  Provided further that no one time tax shall be payable if the vehicle has already paid more than Rs. 9000/- as taxes.
	b)	Exceeding 1000 kgs but not exceeding 3000 kgs of registered laden weight capacity	i)	One time tax of Rs. 7500/- per ton or part thereof at the time of registration for a period of 10 years from the date of first registration in the State shall be levied on goods vehicles upto 1001 to 3000 Kgs

			ii)	weight capacity. Provided that one time tax payable by such vehicle already registered earlier shall be calculated after deducting the tax amount already paid.  For vehicle more than 10 years old one time tax of Rs. 7500/- per ton or part thereof for a period of every five years thereafter shall be levied.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid after 10 years or 15 years period which ever may be applicable.  Provided further that no one time tax shall be payable if the vehicles has already paid more than Rs. 7500/- per ton or part thereof as taxes.
	c)	Exceeding 3000 kg registered laden weight capacity		Rs. 800/- per ton or part thereof yearly.
3	a)	Motor Cab and Omni Bus		One Time tax at the rate of 7% of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1
	b)	Three Wheeler vehicle	a)	Seating Capacity not more than 4 seats excluding driver:  One Time tax Rs- 9000/- for newly registered vehicles shall be levied for 15 years.  OR  One time tax of Rs. 6000/- on all three wheelers up to one year age at the time of first registration shall be levied for a period

				of 10 years f	rom the date of	registration in
				the State.		
					OD	
					OR	
				on more tha	x of Rs. 6000/- in 10 years old t ill be levied fo	hree wheelers
			b)	Seating capa	city up to 7 seats	s excluding the
				driver :-		
				Thousand	x of Rs. 13500/ Five Hundred) rree wheelers ve years.	on newly
					OR	
				Thousand) Vehicles up to fregistration	Tax of Rs- on all the th to one year of a on shall be levied ration in the Stat	ree wheelers ge at the time from the date
					OR	
				on more tha	of Rs. 9000/- (N In 10 years old t Ill be levied fo	hree wheelers
<b>-</b>	assenger Transport Vehicle	s				
1	Passenger Transport Vehicles (Excluding driver and conductor) other than goods vehicles, Motor Cab and Maxi Cab	Annual rate of Tax (Ordinary bus)	o	Annual rate of Tax (Semi Deluxe Bus)	Annual rate of Tax (Deluxe)	Annual rate of Tax of (Volvo Mercedes and equivalent)
(a)	Seating Capacity not	Rs. 500/- per		ks. 625/- Per	Rs. 735/- Per	-
	less than 13 persons and not more than 26 persons	seat	S	eat	Seat	
(b)	Seating capacity not	Rs. 550/- Per	r R	ks. 700/- Per	Rs. 810/- Per	-

	less than 27 persons	Seat	Seat	Seat	
	and not more than 32				
	persons				
(c)	Seating capacity not	Rs. 650/- Per	Rs. 820/- Per	Rs. 975/- Per	-
	less than 33 persons or	Seat	Seat	Seat	
	more				
(d)	Volvo, Mercedes and	-	-	-	Rs. 1250/-
	equivalent buses				Per Seat

5	Crane, Poklane and Mechanical digging	One time tax at the rate of 7% of the cost of
	vehicles (Shoval in front and hand	the vehicle excluding GST shall be levied for 12
	digging device in rear side or otherwise	years.
	installed working machine) generally	For further five years 40% of one-time
	known as J.C.B., Boaring Machine or	tax plus 10% green tax shall be levied.
	digging Machine/vehicles, built by other	
	manufacturers.	
6	Trailer (Other than tractor-Trailer)- More	One time tax at the rate of 7% of the cost of
	than 5000 kgs registered laden weight	the trailer excluding GST shall be levied.
	capacity.	For further 5 years 40% of one- time
		tax plus 10 % green tax shall be levied.

#### Schedule-III

#### (See Section-5)

#### Rates of tax to be paid by dealer or manufacturer

Sl.No.	Description of vehicles in possession under a dealer or manufacturer	Annual Tax per vehicle under a dealer or manufacturer	
1	Two Wheeler	200/-	Two Hundred Per Vehicle
2	Other vehicles	300/-	Three Hundred Per Vehicle
3	Chassis and Heavy Motor Vehicles	400/-	Four Hundred Per Vehicle

(Vide Jharkhand Motor Vehicle Taxation (Amendment) Act 2018 Gazette No. 95 Dated 31.01.2019)